

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI (COURT-II)

Item No. 228
(IB)-731(ND)2019

IN THE MATTER OF:

M/s. Concept Incorporation

... Applicant/Petitioner

Vs

M/s. DCP India Pvt. Ltd.

... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 16.07.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

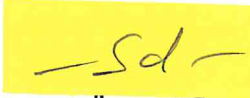
**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

ORDER

None appeared for both the parties. On the last occasion, i.e. on 19.02.2021 also none appeared for both the parties.

Hence, the **present Petition (IB)-731(ND)2019 is Dismissed for default.**


(L. N. GUPTA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)